

Central Administrative Tribunal, Principal Bench

R.A. No.121 of 2004 In  
OA No.46 of 2001

New Delhi this the 12th day of May, 2004

HON'BLE MR. KULDIP SINGH, MEMBER (J)  
HON'BLE MR.S.A. SINGH, MEMBER (A)

Shri Tara Chand Aggarwal  
S/o Shri Mishri Lal Aggarwal ... Review Applicant

Versus

Union of India and Others ... Respondents

ORDER BY CIRCULATION

Hon'ble Mr. Kuldip Singh, Member (J)

The present RA No.121 of 2004 has been filed by the applicant for review of the order passed in OA No.46 of 2001 on 19.3.2004.

2. By filing the present RA, the applicant wants to re-argue the whole case again by filing the RA, which is not permissible. While delivering the judgment, the review applicant was not present but the judgment was given after going through the record as such the RA has no merits. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.

  
(S.A. SINGH)  
MEMBER (A)

  
( KULDIP SINGH )  
MEMBER (J)

'Rakesh'